

**THE SALARIES, ALLOWANCES, PENSION  
AND OTHER BENEFITS OF THE MINISTERS,  
SPEAKER, DEPUTY SPEAKER, LEADER OF  
OPPOSITION, GOVERNMENT CHIEF WHIP AND  
THE MEMBERS OF  
THE LEGISLATIVE ASSEMBLY (TRIPURA)  
(NINTH AMENDMENT) BILL, 2024**

**(AS INTRODUCED IN THE TRIPURA LEGISLATIVE ASSEMBLY)**

**THE SALARIES, ALLOWANCES, PENSION AND OTHER BENEFITS OF  
THE MINISTERS, SPEAKER, DEPUTY SPEAKER, LEADER OF OPPOSITION,  
GOVERNMENT CHIEF WHIP AND THE MEMBERS OF THE  
LEGISLATIVE ASSEMBLY (TRIPURA) (NINTH AMENDMENT) BILL, 2024.**

**A  
BILL**

*to further amend 'The salaries, allowances, pension and other benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) Act, 2008'*

*BE it enacted by the Tripura Legislative Assembly in the Seventy-fifth year of the Republic of India as follows:-*

**1. Short Title & Commencement:**

- (1) This Act may be called "**The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Ninth Amendment) Bill, 2024**";
- (2) It shall come into force on the date of its publication in the Tripura gazette.

**2. Amendment of Section 3:**

(Salaries)

Section 3 of the Principal Act, shall be substituted with the following:-

**"3. There shall be paid salaries per month to –**

(i) Chief Minister	- Rs.97,000/-
(ii) Deputy Chief Minister	- Rs.96,000/-
(iii) Minister (including Minister of State)	- Rs.95,000/-
(iv) Speaker	- Rs.95,000/-
(v) Leader of Opposition	- Rs.95,000/-
(vi) Government Chief Whip	- Rs.95,000/-
(vii) Deputy Speaker	Rs.94,000/-
(viii) A Member of Legislative Assembly	- Rs.93,000/-"

**3. Amendment of Section 4:**

(Sumptuary allowance)

Section 4 of the Principal Act, shall be substituted with the following:-

**"4. There shall be paid sumptuary allowances per month to –**

(i) Chief Minister	- Rs.13,000/-
(ii) Deputy Chief Minister	- Rs.12,000/-
(iii) Minister	- Rs.12,000/-
(iv) Speaker	- Rs.12,000/-
(v) Leader of Opposition	- Rs.12,000/-
(vi) Government Chief Whip	- Rs.12,000/-
(vii) Deputy Speaker	- Rs.12,000/-"

**4. Amendment of Section 4A:**

(Hospitality Allowance)

Section 4A of the Principal Act, shall be substituted with the following:-

**“4A. There shall be paid hospitality allowances per month to –**

(i) Chief Minister	- Rs.15,000/-
(ii) Deputy Chief Minister	- Rs.14,000/-
(iii) Minister	- Rs.13,000/-
(iv) Speaker	- Rs.13,000/-
(v) Leader of Opposition	- Rs.13,000/-
(vi) Government Chief Whip	- Rs.13,000/-
(vii) Deputy Speaker	- Rs.13,000/-

**5. Amendment of section 5:**

(Conveyance Allowances)

(1) In section 5 of the Principal Act, -

in sub-section (1)(a)(i), regarding the Conveyance allowances of Ministers, Speaker, Dy. Speaker, Leader of Opposition and Govt. Chief Whip, the expressions “**₹4,310/- (Rupees four thousand three hundred ten)**” shall be substituted with the expressions “**Rs.7,000/- (Rupees Seven thousand)**”;

(2) in sub-section (1)(b), regarding the Conveyance allowances of the above, who use own vehicle, the expressions “**₹3,250/- (Rupees three thousand two hundred fifty)**” shall be substituted with the expressions “**Rs.5,200/- (Rupees Five thousand two hundred)**”;

(3) in sub-section (2), regarding the Conveyance allowance of a Member, the expressions “**₹9,500/- (Rupees nine thousand five hundred)**” shall be substituted with the expressions “**Rs.16,000/- (Rupees Sixteen thousand)**”.

**6. Amendment of Section 7:**

(TA and DA of Member)

In section 7 of the Principal Act, -

(1) in the proviso to sub-section (1), regarding the road mileage entitlement of a Member, the expressions “**₹24/- (Rupees Twenty four)**” shall be substituted with the expressions “**Rs.35/- (Rupees Thirty five)**”;

(2) in Clause (i) of sub-section (3), regarding the rate of daily allowances inside the state of Tripura for a Member, the expressions “**Rs.700/- (Rupees Seven hundred)**” shall be substituted with the expressions “**Rs.1100/- (Rupees One thousand one hundred)**”;

(3) in Clause (ii) of sub-section (3), regarding the rate of daily allowances outside the state of Tripura for a Member, the expressions “**₹900/- (Rupees Nine hundred)**” shall be substituted with the expressions “**1500/- (Rupees One thousand five hundred)**”;

**7. Amendment of Section 10:**

(Constituency Allowances)

Contents of Section 10 of the Principal Act, shall be substituted with the following-

**“A member (which expression shall include the Chief Minister, other Ministers, Speaker, Deputy Speaker, Leader of Opposition and Government Chief Whip), shall be entitled to Rs.21,000/- (Rupees twenty one thousand) per month as Constituency Allowances.”**

**8. Amendment of Section 11:**

(Postal Allowances)

In sub-section (1) of Section 11 of the Principal Act, the expressions “ ₹3,940/- (Rupees three thousand nine hundred forty)” shall be substituted with the expressions “Rs.9,000/- (Rupees nine thousand)”.

9. **Amendment of Section 12:**

(Telephone Facilities & Allowances)

In sub-section (2) of Section 12 of the Principal Act, the expression “ ₹6,740/- (Rupees six thousand seven hundred and forty)” shall be substituted with the expressions “Rs.11,000/- (Rupees eleven thousand)”.

10. **Amendment of Section 15:**

(House Rent Allowance)

In sub-section (2) of Section 15 of the Principal Act, the “ ₹4,302/- (Rupees four thousand three hundred and two)” shall be substituted with the expressions “Rs.15,000/- (Rupees fifteen thousand)”.

11. **Amendment of Section 17:**

(Pension)

(1) In sub-section (1), the expression “ ₹34,500/- (Rupees thirty-four thousand five hundred)” shall be substituted with the expression “Rs.66,000/- (Rupees sixty six thousand)” and the expression “a period of not less than four years and six months whether Continuous or not”, as was added by the Seventh Amendment Act, 2022 (Act No.5 of 2022), shall be substituted with the expression “any period”;

(2) The second proviso to sub-section (1) of section 17 of the Principal Act, as was added by the Seventh Amendment Act, 2022 (Act No.5 of 2022), shall be deleted.

12. **Amendment of Section 18:**

(Family Pension)

In sub-section (1) of Section 18 of the Principal Act, the expression “ ₹25,000/- (Rupees twenty-five thousand)” shall be substituted with the expressions “Rs.48,000/- (Rupees forty eight thousand)”.

13. **Amendment of Section 19:**

(Spl. Allowance of Ex-Chief Minister)

In sub-section (1) of Section 19 of the Principal Act, the expression “ ₹2,880/- (Rupees two thousand eight hundred eighty)” shall be substituted with the expressions “Rs.6,000/- (Rupees six thousand)”.

## **STATEMENT OF OBJECTS AND REASONS**

Upward modification of the salaries, allowances, pensions and other financial benefits of the Chief Minister, Deputy Chief Minister, other Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and Members of the Legislative Assembly was last done in the year 2019 by the Fifth Amendment Act, 2019. During this time, the price index has increased and it is inevitable to substantially enhance the pay structure of these functionaries, by further amendment of the Act.

2. Secondly, Section 10 of the Act provides for Constituency Allowance only for the members, not for the Ministers, Speaker, Deputy Speaker, Leader of Opposition and Government Chief Whip. But these excluded functionaries are also the Members of their respective assembly constituencies and they are being deprived of this allowance due to such exclusion. It is so proposed to remove such exclusion by way of inclusion of those functionaries in the said provision.

3. Secondly, under sub-section (1) of section 17 of the Act, a period of service of minimum four years, as a Member, was an essential eligibility criteria to be entitled for pension, which was subsequently modified to 'any period' by the Fifth Amendment Act, 2019. This was again changed to 'four years and six months', by the Seventh Amendment Act, 2022. But it is felt that, this eligibility criteria makes hardship to the members who can't complete a certain stipulated term and accordingly it is proposed to remove this criteria, making all members eligible for pension, irrespective of the period of service as a Member.

4. Further, under the Seventh Amendment Act, 2022, a new proviso was added to sub-section (1) of section 17, to the effect that, if a member dies during the service, irrespective of his period of service, his/her legal heirs shall be entitled to family pension. This proviso was added with a view to make the distressed legal heirs of a deceased member entitled to family pension, if he dies before completing the term of four years and six months. Since this particular restriction of 'four years and six months' is proposed to be replaced by 'any period', the said proviso would be meaningless and hence proposed to be deleted.

The Salaries, Allowances, Pension and other Benefits of the Ministers, Speaker, Deputy Speaker, Leader of opposition, Government Chief Whip and the Members of the Legislative Assembly (Tripura) (Ninth Amendment) Bill, 2024 therefore proposes to raise the pay structure, pension & family pension etc. and modifications of the above two provisions under Section 10 and 17.

5. The Bill seeks to achieve the above objectives.

[Ratan Lal Natn]  
Minister, Parliamentary Affairs

## **TECHNICAL REPORT**

The subject matter of the Bill is relatable to Entry 38 of the State List (List-II) of the Seventh Schedule to the Constitution of India and therefore the State Legislature is competent to make a law on this subject. The provisions of the Bill are not repugnant to any provision of any central Act or the Constitution of India. This is a Financial Bill, as it will involve expenditure from the Consolidated Fund of the State. Therefore, it will require recommendation of the Governor for consideration of the Bill under clause (3) of Article 207 of the Constitution of India. The Bill does not attract proviso to clause (b) of Article 304 of the Constitution and therefore it shall not require previous sanction of the President for introduction or moving of the Bill.

Secretary,  
Law (Parliamentary Affairs) Department

## **Financial Memorandum**

The Bill, if enacted and brought into operation, shall involve an additional expenditure of Rs. Eleven Crore approximately from the consolidated fund of the state.

Secretary,  
Law (Parliamentary Affairs) Department